

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 41**

**C.P. (IB)/581(MB)2023**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES:    **THE BANK OF MAHARASHTRA V/s DILIP**  
**RAGHUNATH POL**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/581(MB)2023**

- 1) Though the Counsel for the Petitioner is present personally; he has not mentioned his appearance in the Attendance Sheet. Ms. Sneha Prabhu, Ld. Counsel for the Respondent and Mr. Manish Jha, Ld. Counsel for the Resolution Professional are present.
- 2) Respondent is directed to remove the Objections to the Reply filed by them. Thereafter, Registry shall place the Reply on record. Stand over to 04.07.2024, for further consideration and hearing.

**Sd/-**

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**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare